

SPECIAL BENCH
COURT - I

P-108

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/75(KB)2023
IA(I.B.C)/230(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI SATYA RANJAN PRASAD**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS BIPIN KUMAR VOHRA
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

Mr. S.K. Sengupta, Adv.] For the Financial Creditor

Mr. Devajyoti Barman, Adv.]

Mr. Souritra Ganguly, Adv.] For the Respondent/Personal Guarantor

Mr. Pathik Choudhury, Adv.] For the Resolution Professional

O R D E R

1. Ld. Counsel for the parties present.
2. Last and final opportunity of one week is granted to the Personal Guarantor for filing its response to the Report of Resolution Professional, failing which, right to file the same shall stand closed.
3. Post the matter for argument on **12/06/2024**.

**Satya Ranjan Prasad
Member(Technical)**

**Rohit Kapoor
Member (Judicial)**